

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos. 8490-8491/2018

(Arising out of impugned final judgment and order dated 12-04-2018 in CRLA No. 214/1982 12-04-2018 in CRLA No. 244/1982 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

MUTTAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 11-08-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Ms. Vanshaja Shukla, AOR
Ms. Ankeeta Appanna, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Rohit K. Singh, AOR
Mr. Vikas Bansal, Adv.
Mr. Prakhar Srivastav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List after four weeks.

In the meantime, objection to the report may be filed by
the learned counsel for the petitioner.

(NEETA SAPRA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)